

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No.4/RP/2018  
Along with 4/IA/2018**

Subject : Petition for review of the order dated 27.6.2016 in Petition No. 419/MP/2014 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 pursuant to order dated 1.12.2017 passed by APTEL in Appeal No.193/2016

Date of hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Raichur Sholapur Transmission Company Pvt. Ltd. (RSTCPL)

Respondents : Power Grid Corporation of India (PGCIL) and Others

Parties present : Shri Raju Ramachandran, Senior Advocate for Review Petitioner  
Shri Ritin Rai, Advocate for Review Petitioner  
Shri Rakesh Singh, Advocate for Review Petitioner  
Shri Samrat Sengupta, Advocate for Review Petitioner  
Shri Debayan Gosh, Advocate for Review Petitioner  
Ms Hamsini Sankar, Advocate for Review Petitioner  
Shri Rakesh Sinha, Advocate for Review Petitioner  
Ms. Ranjita Ramachandran, Advocate, PGCIL  
Shri Sandeep Bajaj, Advocate for MSEDCL  
Ms. Aakansha Nehra, Advocate for MSEDCL  
Shri Darpan K.M., Advocate for PCKL

**Record of Proceedings**

At the outset, learned senior counsel for the Review Petitioner and learned counsel for the Respondents advanced extensive arguments in support of their contentions and reiterated the submissions of their pleadings.

2. The Commission directed the Review Petitioner and the Respondents to file their written submissions including liquidated damage on or before 4.1.2019 with copy to each other.

3. Subject to the above, the Commission reserved the order in the Review Petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

